

**DISPLACED PERSONS IN HODAL TOWN
(GURGAON)**

360. Sardar Hukam Singh: Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons from West Pakistan, settled in Hodal town (Gurgaon), who have been served with an order to quit the houses occupied by them because the Muslim owners have come back; and

(b) if so, the alternative arrangements made for these displaced persons?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). No such orders have been issued. Applications for the restoration of evacuee houses and shops, which are occupied by 105 displaced families have, however, been received from the evacuee owners under Section 16 of the Administration of Evacuee Property Act. In this connection the Custodian has called upon the occupants of these evacuee buildings to state their objections, if any, to the restoration of the properties. This has apparently, caused some misapprehension. In cases where properties are restored, the interests of the present occupants will be protected.

अणुशक्ति

२६९. श्री आर० एस० तिलवारी : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) अणुशक्ति के तैयार करने के लिए क्या क्या साधन आवश्यक हैं ;

(ख) क्या केवल हॉबी वाटर से ही अणुशक्ति तैयार हो सकती है ;

(ग) क्या अणुशक्ति के तैयार करने के सभी साधन भारत में मौजूद हैं ; और

(घ) अणुशक्ति के उत्पादन के लिए किस वस्तु का विदेशों से आयात करना पड़ेगा ?

प्रधान मंत्री तथा वैज्ञानिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) यूरेनियम या थोरियम, ग्राफाइट, हॉबी वाटर, या बीरीसियम,

कड़ू और भी इमारत बनाने का खास सामान जैसे जिरकोनियम ।

(ख) नहीं ।

(ग) तथा (घ). सभी कच्चा सामान जिसकी जरूरत अणुशक्ति तैयार करने के लिए है वह हिन्दुस्तान में है । लेकिन इनमें से बाज चीजें इस रूप में नहीं मिलती हैं जिस से हमारा काम चल सके । लेकिन इस बात का प्रबन्ध हो रहा है कि यह भारत में पैदा की जायें और बिलफेस बाहर से काफी संख्या में मंगवाई जायें ।

STEEL

362. Shri Amjad Ali: Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of steel imported during the year 1954; and

(b) how the import figures of 1954 compare with those of 1952 and 1953?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A statement is attached. [See Appendix VII, annexure No. 14.]

यूगंडा सरकार के आप्रवासन विषय

२६२. { श्री रघुनाथ सिंह :
सरदार हुकाम सिंह :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि यूगंडा सरकार ने भारतीयों पर यह बन्धन लगाया है कि यदि यूगंडा वासी भारतीय स्त्री बाहर रहने वाले किसी भारतीय से शादी करेंगी तो उसके पति को बिना मान्य प्रदक्ष अनुज्ञापत्र के यूगंडा में नहीं आने दिया जायेगा ; और

(ख) यदि हां तो इस विषय में सरकार क्या करने को सोच रही है ?

प्रधान मंत्री तथा वैज्ञानिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) हां में ही यूगंडा

प्रोटेक्टर की सरकार ने अपने दश में प्रवेश करने के नियमों का संशोधन किया है। यह संशोधन किसी खास सम्प्रदाय पर नहीं, लेकिन आम जनता पर लागू होगा। संशोधन की मुख्य धारा यह है कि अगर यूगंडा वाली स्त्री किसी यूगंडा से बाहर रहने वाले पुरुष से विवाह करती है तो वह १८ साल से कम उम्र की न हो, और अगर ५ साल तक साथ रहने से पहले ही उनका संबंध टूट जाए या वैधानिक रूप से पति अपनी स्त्री से अलग रहने लगे या स्त्री मर जाए या वह यूगंडा छोड़ दे, तो उस पुरुष का यूगंडा में रहना गैरकानूनी होगा।

(ख) स्त्री संशोधन में किसी प्रकार का भेदभाव करने की धारा नहीं है, शासन ने इस मामले में कुछ कार्यवाही करना मुनासिब नहीं समझा।

LAND ALLOTTED TO DISPLACED PERSONS

364. Sardar Hukam Singh: Will the Minister of **Rehabilitation** be pleased to state:

(a) whether Government are aware of the difficulties that displaced allottees of land are experiencing by not being allowed to use wood and cut trees growing in the area under their possession; and

(b) if so, whether Government propose to grant this right to the allottees immediately?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) In Punjab and PEPSU allottees of agricultural lands may cut trees for domestic purposes or for the manufacture of their agricultural implements, provided their use is restricted to the minimum and not for profit and sale. The position in respect of other States is not known.

(b) As it is proposed to confer proprietary rights on allottees of land in Punjab, PEPSU and elsewhere, against the compensation due to them, it is unnecessary to give them immediately the right of cutting trees.

STIPENDS TO DISPLACED STUDENTS

365. Shri M. L. Agrawal: Will the Minister of **Rehabilitation** be pleased to state whether Government will lay a statement on the Table of the House showing the numbers and the total amount given as stipends to displaced students who secured admission in technical institutions during the years 1953-54 and 1954-55, State-wise?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): The information is not readily available and shall have to be collected from the State Governments and the time and labour involved will not be commensurate with the results obtained.

WRING WELLS

366. Shri Biren Dutt: Will the Minister of **Planning** be pleased to state:

(a) whether the construction of wring wells in the Community Project area is done locally in Tripura;

(b) if not, whether it is possible to do so; and

(c) the advantages accruing from importing these wrings from West Bengal?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) Yes, Sir.

(b) and (c). Do not arise.

COMMUNITY PROJECT AREA

367. Shri Biren Dutt: Will the Minister of **Planning** be pleased to state:

(a) whether huge quantity of "Tukma" can be collected within the Community Project Area in Tripura;

(b) whether there is any proposal to use it as a Commercial material; and

(c) if not, the reasons therefor?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) A wild vegetation locally known as "Tukma"